

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A.NO.1020 of 1995

Between

Dated: 28.8.1995.

1. G.Uppala Mallaiah.
2. B.Ramaiah.
3. M.Sathyamarayana Reddy.
4. G.Pongeshwar Rao.
5. G.Laxminarayana.
6. S.Gopal Reddy.

... Applicants

And

1. The Union of India represented by the Secretary, Department of Posts, Dak Bhavan, New Delhi.
2. The Postmaster General, Hyderabad Region, Hyderabad.
3. The Superintendent of Post Offices, Suryapet Division, Suryapet.
4. The Chief Postmaster General, A.P.Circle, Hyderabad.

... Respondents

Counsel for the Applicants : Sri. T.V.V.S. Murthy

Counsel for the Respondents : Sri. V.Bhimanna, Addl. CGSC.

CORAM:

Hon'ble Mr. A.B.Gorathi, Administrative Member

Contd:...2/-

O.A.1020/95.

Dt. of Decision : 28-08-95.

ORDER

(1) As per Hon'ble Shri A.B. Gorthi, Member (Admn.) (1)

Heard learned counsel for both the parties.

2. All the applicants herein were initially recruited and engaged as Reserve Trained Pool Postal Assistants (RTP PA for short) and later on they were regularised in the post of Postal Assistants in Suryapet Division. The claim of the applicants is for a direction to the respondents to pay them Productivity Linked Bonus (PL Bonus) for the period that they worked as Reserve Trained Pool Postal Assistants.

3. Similarly situated employees approached the Tribunal and filed several OAs which were allowed. It was therefore just and reasonable that this OA is also allowed at the admission stage itself, as the applicant is similarly situated to those in the OAs which were already decided.

4. Accordingly this OA is disposed of with a direction to the respondents to pay the applicants PL Bonus provided:-

(a) The applicants had put in service as Reserve Trained Pool Postal Assistants for minimum 240 days in each year ending 31st March,

(b) The amount of PL Bonus should be based on the average monthly emoluments of the applicant determined by dividing the total emoluments for each accounting year of eligibility by 12.

(18)

(e) The payment of PL Bonus will be subject to the conditions of the scheme governing such payment.

5. The respondents should comply with the above directions within a period of three months ~~from~~ the date of communication of this order. No costs.

Amrit Singh

(A.B. Gorthi)
Member(Admn.)

Dated : The 28th August 1995.
(Dictated in Open Court)

Amrit Singh
Deputy Registrar(Judl.)

Copy to:-

1. The Secretary, Department of Posts, Union of India, Dak Bhawan,
New Delhi.
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2. The Postmaster General, Hyderabad Region, Hyderabad.
3. The Superintendent of Post Offices, Suryapet Division, Suryapet.
4. The Chief Postmaster General, A.P.Circle, Hyderabad.
5. One copy to Sri. T.V.V.S.Murthy, advocate, CAT, Hyd.
6. One copy to Sri. V.Bhimanna, Addl. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 28/8/1995.

M.A./R.A./C.A.NO.

O.A.NO.

T.A.NO. (W.P.NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

Rsm/-

No Spare Copy

